

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CORAM:**

**(IB)-348(ND)/2017**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2018**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt.  
Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

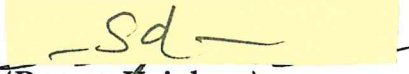
**Present:** Mr. Alok Kumar Kuchhal IRP in person  
Mr. Manish Jain Advocate for IRP  
Ms. Yamini Khurana Advocate for HDFC Bank

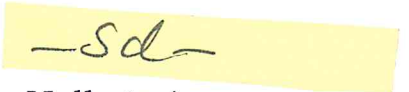
**ORDER**

CA-485/2018 has been filed by the IRP bringing on record that the meeting of the CoC had been held invalid on account of non-production of proper authorisation in favour of the representatives of the HDFC, the major claimants. Another application has also been filed by HDFC CA 487/2018 whereby they wish to exercise the lien for change of the RP has no proper resolution. Directions be given to the IRP to convene the meeting as soon as possible and place on record the proper resolution, pursuant to which this Bench will take steps to forward the name for the IBBI's approval. To come up on 5<sup>th</sup> September.

This order is without any reference to the contents of the application filed by IIDFC, Since the copy has not been served opposite counsel.

Both CAs 485/2018 & CA 487/2018 stands disposed off in terms of the above.

  
(Deepa Krishan)  
Member (T)

  
(Ina Malhotra)  
Member (J)